

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

529/252(ND)/2018

IN THE MATTER OF:

Paragon Securities Pvt. Ltd.

vs

ROC

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 29.08.2019

Coram:


**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

**For the Petitioner : Nikhil Kumar, Kamna, Adv.
For the Corporate Debtor :
For the ROC : Mr. M. Yadubhushana Rao, AROC
For the Income Tax : Easha Kadian, Mrs. Lakshmi Gurung, Adv.**

ORDER

Heard the counsel for the appellant. Report of Income Tax Department is already on record and we have gone through the same. AROC is present and ROC's report is also on record and we have gone through the same. Having heard the submissions made by the petitioner and proxy counsel for the Income Tax as well as the ROC, the matter is reserved for orders.


Member (T)


Member (J)